

Unfilled vacancies for SCs

2044. SHRI K. R. ARJUNAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the vacancies earmarked for the Scheduled Castes have remained unfilled;

(b) if so, the details thereof;

(c) whether Government is considering to fill up these vacancies on a time-bound basis; and

(d) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) to (d) As regards posts under administrative control of this Ministry, no posts earmarked for SCs have remained unfilled.

Crimes against SCs/STs

2045. PROF. MANOJ KUMAR JHA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of cases that have been registered under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, between April, 2014 to April, 2019, State-wise details thereof;

(b) conviction secured under the SC/ST (Prevention of Atrocities) Act for the crimes committed during April, 2014 to April, 2019, the State-wise details thereof; and

(c) whether the Ministry has any provision or plans to support legal-aid or relief for the cases registered under this act for the empowerment of the victims, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) and (b) As per National Crime Records Bureau (NCRB), Ministry of Home Affairs, the number of cases of offences of atrocities against members of Scheduled Castes and the Scheduled Tribes registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (PoA) Act, 1989 in conjunction with the IPC in the country for the calendar years 2014, 2015 and 2016 are indicated as under:—